

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 113

IA(I.B.C)/336(CH)2022

IA(I.B.C)/955(CH)2024

And

CP (IB) No. 263/Chd/Pb/2020

IN THE MATTER OF:

Bhushan Power & Steel Ltd.

...Petitioner-Operational Creditor

Versus

Kapsons Industries Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 22.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : None

For the Respondent : None

ORDER

Since the Hon'ble Member (Technical) is not present in the Court and also refused to conduct the Court's matter, the matter is now posted to 15.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**